

[Shri I.D. Swami]

of Constitution had recommended that the official language, if any, listed in the official language of the State, could be included in the Eighth Schedule of the Constitution. Similarly it has been said that.

[English]

It should be spoken by a substantial proportion of the population etc.

[Translation]

But he was of opinion that till the opinion of academicians, legal experts and experts of that language is taken, and a high power committee is constituted, many problems will come in evolving an objective criterion...*(Interruptions)*

SHRI RAGHUNATH JHA: Mr. Deputy Speaker, Sir, if 25 crore people, out of the 100 crore speak this language then what criterion do you want?...*(Interruptions)*

[English]

SHRI I.D. SWAMI: I have said that it is under the active consideration of the Government and it is going to be finalised very soon. That is what I can assure you...*(Interruptions)* Any time-limit cannot be given. But, all the same, it is under the active consideration and in the final stages. Very soon, the High-Powered Committee would be formed.

This matter is not only of Santhali, Bhojpuri, Rajasthani and Dogri, but as I said earlier, that the Government have received the request to include approximately 32 languages in the Eighth Schedule from different places and therefore, it has been said to evolve objective criterion.

Sir, the Government had sent this matter to the Review Commission to look into the matter, but they did not make any recommendation in this regard and said that as far the question of substantial proportion of population is concerned, it should be termed as 10 percent, but as Shri Prabhunath ji said that this language has a good literature and it is being taught in University, as well as in many higher secondary schools. Similarly very good arrangement is available for Rajasthani and Dogri. Therefore, Mr. Deputy Speaker, Sir, through you I would like to assure the House that the stage of constitution of High Power Committee is in active consideration and in final stage and as soon as the High Powered Committee is constituted, they will decide the academicians who are likely to be included for this purpose...*(Interruptions)*

SHRI BASU DEB ACHARIA: By when this committee would be constituted?...*(Interruptions)*

SHRI I.D. SWAMI: This Committee would be constituted very soon, as I said it is in final stage. It will see all the matters, whether it is tribal...*(Interruptions)*

SHRI SUDIP BANDYOPADHYAY: Whether Maithali is also is those 32 language...*(Interruptions)*

SHRI I.D. SWAMI: These 32 languages include Bhojpuri, Maithali, Santhali, Rajasthani and Dogri too.

Hon. Member, Shri Rongpi has said to include tribal languages also. It will depend on High Powered Committee as to what criterion they fix in this regard. The main thing is that the people who have to fix the criterion, will formulate it and the languages which fulfil the criterion, will be considered to be included in the Eighth Schedule of the Constitution.

I would like to assure the House that High Powered Committee would be constituted very soon, which is pending for a long time.

RE: TEHELKA ENQUIRY COMMISSION—
Contd.

[English]

MR. DEPUTY SPEAKER: Now we take up 'Zero Hour'. Shri Priya Ranjan Dasmunsi.

SHRI PRIYA RANJAN DASMUNSI (Raiganj): Mr. Deputy-Speaker, Sir, I rise to point out...*(Interruptions)*

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN (Vidisha): Mr. Deputy Speaker, Sir, people are dying of hunger in Madhya Pradesh. Recently two persons have died...*(Interruptions)*

SHRI PRABHUNATH SINGH (Maharajganj), Bihar: Let me speak first then you will say...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Shri Prabhunath Singh, he has already given the reply.

I do not know whether he wants to say anything more.

Mr. Minister, do you want to say anything more?

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): I do not have any thing to say...(*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: He does not want to say anything more.

...(*Interruptions*)

SHRI RUPCHAND PAL (Hoogly): Mr. Deputy Speaker, Sir, I have given a notice for Adjournment Motion...(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Rupchand Pal, with regard to the notices for Adjournment Motion given by all of you, namely, Shri Basu Deb Acharia, Shri Prabodh Panda, Shri Moinul Hassan, Shri G.M. Banatwalla, Shri Somnath Chatterjee, Shri Sunil Khan, Dr. Ram Chandra Dome, Shri E. Ahamed, Shri Sultan Salahuddin Owaisi, Shri Rupchand Pal, — Shri Priya Ranjan Dasmunsi has also given a notice for suspension of the Question Hour — the hon. Speaker, in the initial stage itself, said that after the Question Hour, in the 'Zero Hour' the Minister will clarify the position. So, he will give the clarification now.

SHRI BASU DEB ACHARIA (Bankura): Mr. Deputy Speaker, Sir, but where is the Minister?...(*Interruptions*)

MR. DEPUTY SPEAKER: But before that, I thought it fit to hear you all.

[*Translation*]

SHRI SHIVRAJ SINGH CHOUHAN: Mr. Deputy Speaker, Sir, people are dying of hunger in Madhya Pradesh. Two persons have died of hunger. I have given notice in this regard...(*Interruptions*)

MR. DEPUTY SPEAKER: If you have given the notice.

[*English*]

I will call you. I cannot give chance to all of you together. I will call one-by-one.

...(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Shivraj Singh Chouhan, this matter was taken up before the Question Hour started and the hon. Speaker, has given preference to this matter. After him, I will call you.

...(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Shivraj Singh Chouhan, I have given the floor to Shri Priya Ranjan Dasmunsi now. Please take your seat.

...(*Interruptions*)

SHRI BASU DEB ACHARIA: Mr. Deputy Speaker, Sir, we have given notices for Adjournment Motion. Please allow us to make our submissions...(*Interruptions*)

[*Translation*]

SHRI SHIVRAJ SINGH CHOUHAN: It is a very important issue and we all intend to raise this matter in the House...(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: Mr. Deputy Speaker, Sir, we support what Shri Priya Ranjan Dasmunsi is going to raise. But before that, there should be a reply from the Minister.

SHRI PRIYA RANJAN DASMUNSI: Mr. Deputy Speaker, Sir, I would like to know whether the Minister is going to reply now. If he wants to reply, I will wait...(*Interruptions*)

MR. DEPUTY SPEAKER: The hon. Minister is prepared to give the reply now.

...(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Prabhunath Singh, the Minister is prepared to reply now. Please take your seat.

...(*Interruptions*)

[*Translation*]

SHRI SHIVRAJ SINGH CHOUHAN: Will you give me chance after this? The situation in Madhya Pradesh is very grave.

SHRI LAL MUNI CHAUBEY (Buxar): The issue of theft of idol was raised in the House and the issue like this...(*Interruptions*)

MR. DEPUTY SPEAKER: The hon'ble Speaker has listened to it.

SHRI LAL MUNI CHAUBEY: There are more such issues similar to the issue that was raised by Shri Somnath Chatterjee and the Government was supposed to reply in this regard.

SHRI PRABHUNATH SINGH: Mr. Deputy Speaker, Sir, hon'ble Speaker said that he would give us an opportunity to speak in 'Zero Hour' on the issue that was raised by Shri Somnath Chatterjee. You please listen to us. It is the ruling of the Chair...(Interruptions)

MR. DEPUTY SPEAKER: Though, it is the ruling from the Chair however I will call him after listening all other Members.

SHRI PRABHUNATH SINGH: Since it is the ruling of the Chair so you should listen to of us...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Shri Lal Muni Chaubey, I do not know whether you were here in the morning.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: The hon'ble Speaker said that the Minister should come and reply in 'Zero Hour'. He is ready for that.

SHRI LAL MUNI CHAUBEY: There are several such other issues about which the Government should reply. That is why importance has been given to 'Zero Hour'. He had assured me that he would listen to me in 'Zero Hour'.

So, if the hon'ble Minister wants to reply then he should listen to us.

SHRI PRABHUNATH SINGH: He should make reply after listening to all the Members.

SHRI LAL MUNI CHAUBEY: It is not appropriate to consider some one important to invite for speaking. Are we not so important...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Will you please hear me? When the Adjournment Motion was given, the hon.

Speaker, was pleased to direct the Government to give the reply. If all of you want to be heard and then he will give the reply. I have no objection. But it will take one hour. There are 10 Members.

...(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY: We are talking about the 'Zero Hour' and are speaking in 'Zero Hour'.

[English]

MR. DEPUTY SPEAKER: The reply is there. Let us know the position.

[Translation]

What is there in it.

SHRI PRABHUNATH SINGH: Please listen to us also then reply...(Interruptions)

SHRI LAL MUNI CHAUBEY: Mr. Speaker had told from the same Chair that he would listen to us during the 'Zero Hour'...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Sir, you allow all those Members who have given notice...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI: Is he ready to reply?

[Translation]

MR. DEPUTY SPEAKER: His reply is ready. After that you may speak.

[English]

SHRI PRIYA RANJAN DASMUNSI: Sir, you hear me and then reply to the points together.

MR. DEPUTY SPEAKER: If that is so, then, I will have to allow all of you.

...(Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): The hon'ble Minister of Law is not well and he is in the hospital.

SHRI PRABHUNATH SINGH: Please listen to us. I have to submit about that.

MR. DEPUTY SPEAKER: If I allow you to speak then I will have to allow other Members too. It will take one or one and half hour. His is Adjournment Motion. The issue is the same. Now the Government is to clarify as to what is the position in this regard.

SHRI LAL MUNI CHAUBEY: Mr. Deputy Speaker, Sir, we obey the Speaker...(Interruptions)

MR. DEPUTY SPEAKER: It has to be clarified as to what is the stand of the Government regarding Tehelka. Hon. Speaker had clarified it, therefore, there is nothing more in it.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: The Government will clarify the position with regard to Tehelka.

...(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY: First of all listen to us. Thereafter, reply will be given. There are so many things which are more serious...(Interruptions)

SHRI SHRIPRAKASH JAISWAL (Kanpur): You please tell the Minister to make statement...(Interruptions)

SHRI LAL MUNI CHAUBEY: The issues more serious than Tehelka have been discussed in the House...(Interruptions)

MR. DEPUTY SPEAKER: You please tell what should be done.

...(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: He can make his statement...(Interruptions) Let him make the statement....(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY: That is why the hon'ble Speaker had told that he would listen to us in the 'Zero Hour'.

SHRI PRABHUNATH SINGH: It is an assurance by the hon'ble Speaker...(Interruptions)

MR. DEPUTY SPEAKER: You tell me what do you want to say.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: I will ask him to clarify the position.

...(Interruptions)

MR. DEPUTY SPEAKER: Will you please resume your seat?

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Shri Prabhunath ji if you want to ask anything you may ask clarification once statement is given.

SHRI LAL MUNI CHAUBEY: I would like to submit to you that the hon'ble Speaker had told that he would allow us to speak during the 'Zero Hour'.

MR. DEPUTY SPEAKER: He will make reply during the 'Zero Hour'.

SHRI PRABHUNATH SINGH: He should make reply after listening to both of us.

SHRI LAL MUNI CHAUBEY: While the hon'ble Member of the House, Shri Somnath ji was speaking we were patiently listening to him...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

...(Interruptions)*

* Not recorded.

12.45 hrs.

(At this stage, Shri Sunder Lal Tiwari and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

12.46 hrs.

(At this stage, Shri Sunder Lal Tiwari and some other hon. Members went back to their seats.)

SHRI PRIYA RANJAN DASMUNSI: Sir, the hon. Minister has defied your directions...(Interruptions) Sir, it is the hon. Minister who has defied your directions...(Interruptions)

MR. DEPUTY SPEAKER: Shri Dasmunsi, the hon. Minister wants to state the position in the House. Please do not accuse him. He is prepared to give the statement, but the hon. Members are not allowing him to make it. Please resume your seat.

...(Interruptions)

MR. DEPUTY SPEAKER: Will you please hear Shri Shivraj Patil first?

...(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY: Mr. Deputy Speaker, Sir, I would like to request...(Interruptions) First listen to me...(Interruptions)

[English]

MR. DEPUTY SPEAKER: This is too much.

...(Interruptions)

MR. DEPUTY SPEAKER: Mr. Minister, will you please ask your Members not to speak like this in the House?

...(Interruptions)

MR. DEPUTY SPEAKER: Except Shri Patil's submission, nothing will go on record.

...(Interruptions)

12.50 hrs.

(At this stage, Dr. Raghuvansh Prasad Singh came and stood on the floor near the Table.)

...(Interruptions)

12.51 hrs.

(At this stage, Dr. Raghuvansh Prasad Singh went back to his seat.)

...(Interruptions)

MR. DEPUTY SPEAKER: You are not even allowing the Minister.

...(Interruptions)

MR. DEPUTY SPEAKER: I am calling the Minister. It is unfortunate that even then you are not co-operating with the Minister. It is very, very unfair.

...(Interruptions)

MR. DEPUTY SPEAKER: He will clarify the position in one minute.

...(Interruptions)

MR. DEPUTY SPEAKER: That will bring the House into order.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Several hon'ble Members have given notices for Adjournment Motion. If I invite them all then it will take one hour time. The hon'ble Speaker had told that hon'ble Minister will tell us about the position of Tehelka in 'Zero Hour'.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: You are not ever allowing me to talk.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: You do not allow even the Minister. I had allowed Shri Priya Ranjan Dasmunsi but

you are not allowing him also. How will the business of the House be conducted in this way.

...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Hon. Members, there are three or four Bills to be passed today. I seek the co-operation of all sections of the House.

Ten hon. Members have given notices for Adjournment Motion and four have given notices for suspension of Question Hour. If I have to call all of them, it would take at least one-and-a-half hours. That is why I asked the hon. Minister to make clear the position of the Government with regard to the Tehelka inquiry. After that, we could have proceeded and I could have heard you.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Chaubey Saheb I am sorry to say that you do not understand the situation. It is a very serious matter that you do not cooperate with the chair.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Hon. Members, we have three or four Bills to be passed.

...(Interruptions)

MR. DEPUTY SPEAKER: The House now stands adjourned to meet again at 2 p.m.

12.59 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.03 hrs.

The Lok Sabha re-assembled at three minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

...(Interruptions)

[English]

SHRI RUPCHAND PAL (Hoogly): Sir, what about the statement by the Minister?...(Interruptions) The hon. Speaker has directed the Law Minister to make a statement...(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats.

SHRI RUPCHAND PAL: Sir, the hon. Speaker has directed the Law Minister to make a statement...(Interruptions)

MR. DEPUTY SPEAKER: Shri Rupchand Pal, the 'Zero hour' is over.

...(Interruptions)

SHRI HANNAN MOLLAH (Uluberia): Sir, it is not a matter of 'Zero hour'. The notice for Adjournment Motion was there; the hon. Speaker, has instructed the Law Minister to make a statement...(Interruptions) We want a statement now.

MR. DEPUTY SPEAKER: For your information, let me tell you that the hon. Minister of Law and Justice contacted me and he said he would make a statement on Tehelka tomorrow. He agreed.

SHRI HANNAN MOLLAH: The statement was to be made today only...(Interruptions)

SHRI RUPCHAND PAL: Sir, tomorrow is the last day of this Session. We have been waiting...(Interruptions)

MR. DEPUTY SPEAKER: The hon. Minister has told me and I have agreed to that.

MR. DEPUTY SPEAKER: Now, the matters to be raised under Rule 377 may be treated as laid on the Table of the House.

14.05 hrs.

MATTERS UNDER RULE 377*

- (I) Need to declare Jhul (Chakia)-Kasaria-Dumarla-Arens]-Harsidhi-Sugauli road in Bihar as a national highway.

[Translation]

SHRI RADHA MOHAN SINGH (Motihari): Sir, the road connecting NH No. 104 to Sugauli National Highway

* Not recorded.

*Treated as laid on the Table.